

MINUTES OF THE MEETING No. 42/09 dated 14.1.2009 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 42/09 meeting of Advance Licensing Committee was dated 14.1.2009 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC Meeting No.41/09 for confirmation and confirmed and adopted the same without any change.

Case No M-360 NC No.42/09 Dated 14.1.09	M/s. Esteem Industries (P) Ltd, Goa F.No.01/83/50/800 /AM08/DES-IV RLA F.No.17/24/40/46/AM08 Lic.No.1710001717 dated 18.7.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009

Case No M-361 NC No.42/09 Dated 14.1.09	M/s. Jolly Board Ltd, Mumbai F.No.01/83/50/494 /AM09/DES-IV RLA F.No.03/94/40/317/AM09 Lic.No.0310476570 dated 26.6.08
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 14.1.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Insulation Board/Bitumen Impregnated Fibre Board (containing minimum 22.5% Bitumen)	2339550 kg.	1. Bitumen/Gilsonite 2. Paraffin Wax	603603 Kg 131014 kg

The above norms are fixed in supersession of the norms fixed in NC M.No.23/83-ALC1/2008 dated 3/9/08 in Case No.16/15/83-ALC1/2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-362 NC No.42/09 Dated 14.1.09	M/s. Indokem Ltd, Mumbai F.No.01/83/50/657 /AM08/DES-IV RLA F.No.03/94/40/165/AM08 Lic.No.0310434343 dated 28.6.07
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No. Nil dated 14.1.2009, it has been decided to include “Methanol = 1.30 Kg/Kg” in the item of imports. The other items and quantity mentioned in the decision of the Norms Committee M.No.20/83-ALC1/2007 dated 29/8/2007 in Case No.89/19/83-ALC1/2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-363 NC No.42/09 Dated 7.1.09	M/s. Sud-Chemie India (P) Ltd, Kochi F.No.01/83/50/1096 /AM07/DES-IV RLA No.10/24/40/105/AM07 Lic.No.1010025264 dated 5.1.07
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The Committee considered the case as per agenda and decided to amend the description of the export product **from**

“Automotive Exhaust Catalyst Honeycomb, Type: EC-900N Size 92.96 mm dia x 48.30 mm Length) Containing Platinum content: 0.092 gm. Alumina content: 17.0 gm Y2-O3 content: 0.29 gm Cerium Oxide content : 3.6 gm,” **to**

“Automotive Exhaust Catalyst Honeycomb, Type: EC-900N Size 92.96 mm dia x 48.30 mm Length) Containing Palladium content: 0.092 gm. Alumina content: 17.0 gm Y2-O3 content: 0.29 gm Cerium Oxide content : 3.6 gm,”

as mentioned in minutes of the Norms Committee M.No.5/83-ALC-I/2007 dated 9.5.2007 in Case No.40/44/83 ALC-I/2006.

RLA concerned may take necessary action as per above decision of NORMS COMMITTEE.

Case No M-364 NC No.41/09 Dated 7.1.09	M/s. Sud-Chemie India (P) Ltd, Kochi F.No.01/83/50/876 /AM08/DES-IV RLA No.10/24/40/73/AM08 Lic.No.1010027063 dated 3.8.07
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The Committee considered the case as per agenda and decided to amend the description of the export product from “Direct Reduction Reforming Catalyst (Type 11-9-05RR) containing 11.50% Nickel” to “DR Reforing Catalyst Type:DRC-07SA Containing Nickel:11.2% and Alumina Powder 13.2%” as mentioned in minutes of the Norms Committee M.No.45/83-ALC-1/2007 dated 13.2.2008 in Case No.813/24/83-ALC1/2007.

RLA concerned may take necessary action as per above decision of NORMS COMMITTEE.

Case No M-365 NC No.42/09 Dated 14.1.09	M/s. Integrated Fire Proection (P) Ltd, Kolkata F.No.01/83/50/981/AM08/ RLA F.No.02/24/40/199/AM08 Lic.No.0210105428 dated 23.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.09.

Case No M-366 NC No.42/09 Dated 14.1.09	M/s. STP Ltd, Kolkata F.No.01/83/50/989/AM08/ RLA F.No.02/24/40/139/AM08 Lic.No.0210103268 dated 20.8.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.09.

Case No M-367 NC No.42/09 Dated 14.1.09	M/s. K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/82/50/1029/AM07/ RLA F.No.03/94/40/482/AM07 Lic.No.0310401152 dated 26.9.06
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.09.

Case No M-367 NC No.42/09 Dated 14.1.09	M/s. K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/82/50/1146/AM07/ RLA F.No.03/94/40/445/AM07 Lic.No.0310403873 dated 12.10.06
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.09.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 42/83-ALC1/2008 **MEETING DATE** : 14.01.2009

1	Case No.: 46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

2	Case No.: 26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise Data from firm vide letter dated 4.11.08. Reminder issued on 15.12.08 .Accordingly the case may be re-listed on 11.2.2009.			

3	Case No.: 24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA from called for dated 13.10.08. Reminder issued on 7/11/08. Accordingly the case may be re-listed on 11.2.2009.			

4	Case No.: 25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA from called for dated 13.10.08. Reminder issued on 7/11/08. Accordingly the case may be re-listed on 11.2.2009.			

	Case No.: 26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:42/83-ALC1/2008	Status: Case
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5			14.01.2009	Deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA from called for dated 13.10.08. Reminder issued on 7/11/08. Accordingly the case may be re-listed on 11.2.2009.			

6	Case No.:27/6/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
	HQ File :01/83/050/00137/AM09/	RLA File :08/24/040/00043/AM07/	Lic.No/Date:0810056172 05.05.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.34/09 dated 19/11/08. Hence the case is withdrawn.			

7	Case No.:31/6/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm and reply to the D/L dated 13/10/2008 and reminder dated 3/12/08 issued by this office . Accordingly the case may be re-listed on 11.2.09..			

8	Case No.:43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

9	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

10	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:04.02.2009

Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.

11	Case No.: 28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

12	Case No.: 1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 11.2.2009.			

13	Case No.: 16/47/81-ALC2/2006	Party Name:STALWART CREATIONS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/81/050/00802/AM07/	RLA File :05/24/040/00870/AM07/	Lic.No/Date:0510197917 16.01.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 11.2.09.			

14	Case No.: 18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

15	Case No.: 837/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/82/050/01653/AM07/	RLA File :02/24/040/00329/AM07/	Lic.No/Date:0210098311 20.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS). Accordingly the case may be re-listed on 11.2.2009.			

Case No.:11/3/83-ALC1/2007

Party Name:SPECTRUM INTERNATIONAL

Meet No/Date:42/83-ALC1/2008

Status:Case Deferred

16			14.01.2009	
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

17	Case No.:968/21/82-ALC4/2007	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/82/050/01834/AM07/	RLA File :03/94/040/00965/AM07/	Lic.No/Date:0310423828 21.03.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 18.11.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 11.2.2009.			

18	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

19	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case rejected
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.41/83 dated 7/1/09. Hence the case is withdrawn.			

20	Case No.:951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 11.2.2009.			

21	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:04.02.2009

Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.

22	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

23	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 11.2.2009.			

24	Case No.:40/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/80/050/00440/AM08/	RLA File :31/24/040/00197/AM08/	Lic.No/Date:3110030771 14.09.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.2009			

25	Case No.:41/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/80/050/00441/AM08/	RLA File :31/24/040/00198/AM08/	Lic.No/Date:3110030772 14.09.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.2009			

26	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

Case No.:36/6/83-ALC1/2008

Party Name:H.K.FINECHEM LIMITED

Meet No/Date:42/83-ALC1/2008

Status:Case

27			14.01.2009	Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division. Accordingly the case may be re-listed on 11.2.2009			

28	Case No.:60/28/80-ALC2/2007	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the M/o Steel/Mines.. Accordingly the case may be re-listed on 11.2.2009.			

29	Case No.:36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 11.2.2009.			

30	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 11.2.2009			

31	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:11.02.2009

32			15.10.2007	Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 11.2.2009.			

33	Case No.: 4/30/85-ALC3/2007	Party Name:MASKOT INTERNATIONAL	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Rejected
	HQ File :01/85/050/00108/AM08/	RLA File :31/24/040/00249/AM08/	Lic.No/Date:3110031267 23.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of MSME present in the meeting and gave written comments vide letter no.23(8)/2008-Chem dated 24/9/08 mentioning that the firm vide letter dated 15/9/2008 has intimated that they have surrendered the licence on 28/4/2008 being unutilized to RLA, Puna . The Committee accordingly decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

34	Case No.: 43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 21/10/2008 issued by Deptt. Of C&PC (PC.Div). Accordingly the case may be re-listed on 11.2.2009.			

35	Case No.: 40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

36	Case No.: 8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the RLA has been received on 1/11/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.2.2009.			

	Case No.: 4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
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37	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 27.10.08 by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 11.2.2009.				

38	Case No.:20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 27.10.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 11.2.2009.				

39	Case No.:76/39/83-ALC1/2007		Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:42/83-ALC1/2008 14.01.2009		Status :Case Approved	
	HQ File :01/83/050/01655/AM08/		RLA File :17/24/040/00106/AM08/		Lic.No/Date:1710001848 30.11.2007		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/11/2007-Ch.II dated 24.1.2008 and decided to approve this case as under:-							
	Item of Export		Qty	Item of Import		Qty		
	Para Octyl Phenol 7 moles Ethoxylate (Octyl Phenol) (Colourless clear liquid, HLB:12)		1 Kg	1. Para Octyl Phenol 2. Ethylene Oxide		0.400 Kg 0.599 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE								

Case No.:72/14/83-ALC1/2008		Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
HQ File :01/83/050/00442/AM09/		RLA File :05/24/040/00690/AM08/	Lic.No/Date:0510213035 05.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DC(SS1) (MSME) forwarded vide their U.O. 23(4)/2008-Chem dated 14.8.2008 and decided to approve this case as under:-				
Item of Export	Qty	Item of Import	Qty	
Scented Candles	400.000	1. Paraffin Wax	291 MTS	

40	assorted sizes, shapes & colours	MT	2. Natural Wax (Palm Wax Blend) 3. Fragrance 4. Colours 5. Wicks 6. Ultraviolet Stabilizer 7. Vyver Chemical	97 MTS 12 MTS (subject to 20% of FOB value of Export) 2 MTS 0.80 MT 2.31 MTS 4.40 MTS
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM				

41	Case No.:34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 21.10.08 by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 11.2.2009.			

42	Case No.:44/18/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
	HQ File :01/83/050/00575/AM09/	RLA File :03/94/040/01025/AM08/	Lic.No/Date:0310459445 29.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC.Div.) forwarded vide their U.O. 46011/73/2008-PC.II dated 29.12.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Film Coating system, Instcoat EN 11 (Containing 73% Methacrylic Acid Copolymer, 12% DEP and 14% Titanium Dioxide)	1 Kg	1. Methacrylic Acid Copolymer 2. Diethyle Phthalate 3. Titanium Dioxide	0.7446 Kg 0.1224 kg 0.1428 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

43	Case No.:15/14/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00385/AM09/	RLA File :03/94/040/01064/AM08/	Lic.No/Date:0310459533	Defer

		30.01.2008	Date:28.01.2009
Decision : The case was listed in the M.No.40/09 dated 31/12/08 and defer for 28/1/09.			

44

Case No.:27/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
HQ File :01/83/050/00397/AM09/	RLA File :03/94/040/01074/AM08/	Lic.No/Date:0310459531 30.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC.Div.) forwarded vide their U.O. 46011/11/2006-PC.II dated 25.11.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Prepared Adhesives Based on Plastics (Two component laminating adhesives) (A) Adhesive (Polyurethane Resin containing 100% Resin) (B) Additive (Polyester Resin containing 100% Resin)	1 Kg	1. Polypropylene Glycol	0.213 Kg
		2. Diethylene Glycol	0.015 Kg
		3. Diphenyl Methane 4,4 Diisocyanate	0.348 Kg
		4. Toluene Di isocyanate	0.199 Kg
		5. Phthalic Anhydride	0.303 Kg
		6. Diethylene Glycol	0.358 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

45	Case No.: 12/11/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00282/AM09/	RLA File :03/94/040/01128/AM08/	Lic.No/Date:0310460669 12.02.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 19.11.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 11.2.2009.			

46	Case No.: 53/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00323/AM09/	RLA File :09/24/040/00378/AM08/	Lic.No/Date:0910032966 13.02.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 26/8/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.			

Case No.: 26/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA	Meet No/Date:42/83-ALC1/2008	Status: Case
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47		PVT.LTD.	14.01.2009	Deferred
	HQ File :01/83/050/00396/AM09/	RLA File :03/94/040/01155/AM08/	Lic.No/Date:0310461119 14.02.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 19.11.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 11.2.2009.			

48	Case No.:6/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00376/AM09/	RLA File :03/95/040/01114/AM08/	Lic.No/Date:0310461635 19.02.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009			

49	Case No.:50/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Rejected
	HQ File :01/83/050/02124/AM08/	RLA File :03/95/040/00412/AM08/	Lic.No/Date:0310462236 22.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (PC. Div.) present in the meeting stated that the firm has not given reply to information called for vide letter No..46011/38/2008-PC.II dated 12/5/08. The Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

50	Case No.:53/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Rejected
	HQ File :01/83/050/02127/AM08/	RLA File :03/95/040/00830/AM08/	Lic.No/Date:0310462811 27.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (PC. Div.) present in the meeting stated that the firm has not given reply to information called for vide letter No..46011/38/2008-PC.II dated 12/5/08. The Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:57/18/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Rejected
	HQ File :01/83/050/00588/AM09/	RLA File :31/24/040/00375/AM08/	Lic.No/Date:3110032883	Defer Date:

51			28.02.2008	
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 19.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

52	Case No.: 58/18/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Rejected
	HQ File :01/83/050/00589/AM09/	RLA File :31/24/040/00376/AM08/	Lic.No/Date:3110032885 28.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 19.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.: 3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda. The representative DC(SSi) present in the meeting and on the basis of written comments U.O..No.30(268)2007.ME dt. 29.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Process of Manufacturing with process flow chart indicating stage wise wastage there in. 2. Design/Drawing compete details or sample of the export product. 3. Basis to calculate the requirement of imported inputs. 4. Details of Chemical/Lacquer with their specifications, details and quantity. D/L issued on 8.12.2008. Accordingly the case may be re-listed on 11.2.2009.			

54	Case No.: 11/7/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00158/AM09/	RLA File :05/24/040/00902/AM08/	Lic.No/Date:0510217635 10.03.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.			

55	Case No.: 74/9/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Approved
	HQ File :01/83/050/00246/AM09/	RLA File :03/94/040/01280/AM08/	Lic.No/Date:0310464645 12.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 14.1.2009 and decided to approve this case applied for which includes 5% wastage.			
	Item of Export	Qty	Item of Import	Qty
	Printed/Unprinted Self Adhesive Lables on Thermal Lablestock GSM 160+/-10%	200000.000 Sq. Mtr.	Thermal Lablestock GSM 160+/-10%	210000.000 Sq. Mtr.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

56	Case No.: 75/9/83-ALC1/2008	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00247/AM09/	RLA File :03/94/040/01286/AM08/	Lic.No/Date:0310465386 17.03.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.2009			

57	Case No.: 48/9/83-ALC1/2008	Party Name:RAJ BORAX LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Approved
	HQ File :01/83/050/00220/AM09/	RLA File :03/95/040/01216/AM08/	Lic.No/Date:0310465786 19.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.41/09 dated 7/1/09. Hence the case is withdrawn.			

58	Case No.: 58/9/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00230/AM09/	RLA File :03/94/040/01151/AM08/	Lic.No/Date:0310466025 25.03.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

Case No.: 17/18/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS	Meet No/Date:42/83-ALC1/2008	Status: Case
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59		LTD.	14.01.2009	Rejected
	HQ File :01/83/050/00548/AM09/	RLA File :03/95/040/01459/AM07/	Lic.No/Date:0310466104 25.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 29.8.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

60	Case No.:20/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00551/AM09/	RLA File :03/94/040/01335/AM08/	Lic.No/Date:0310466225 26.03.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 19.11.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 11.2.2009.			

61	Case No.:82/9/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00254/AM09/	RLA File :03/94/040/01343/AM08/	Lic.No/Date:0310466719 31.03.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

62	Case No.:52/9/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00224/AM09/	RLA File :03/95/040/01262/AM08/	Lic.No/Date:0310467137 02.04.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

63	Case No.:59/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00329/AM09/	RLA File :31/24/040/00009/AM09/	Lic.No/Date:3110033506 15.04.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.2009			

64	Case No.:17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672	Defer

			17.04.2008	Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

65	Case No.:70/14/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00440/AM09/	RLA File :05/24/040/00018/AM09/	Lic.No/Date:0510219449 17.04.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 19.8.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	Case No.:52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 11.2.2009			

67	Case No.:18/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00128/AM09/	RLA File :08/24/040/00019/AM09/	Lic.No/Date:0810071461 24.04.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/Firm. Letter issued on 1/8/08 & 8/10/08. Accordingly the case may be re-listed on 11.2.2009.			

68	Case No.:19/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00129/AM09/	RLA File :08/24/040/00023/AM09/	Lic.No/Date:0810071463 24.04.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/Firm. Letter issued on 1/8/08 & 8/10/08. Accordingly the case may be re-listed on 11.2.2009.			

	Case No.:58/14/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
	HQ File :01/83/050/00428/AM09/	RLA File :05/24/040/00042/AM09/	Lic.No/Date:0510219763 25.04.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 14.1.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Multicolour Printed Hardbound Laminated Books (Net Cont: Printing Paper 130500 Kg, BB Board – 33000 Kg, BOPP Film-600 Kg)	150000 Nos.
2.	Multicolour Printed Soft Cover Laminated Books (Net Cont: Printing Paper 93000 Kg, Paper Board – 4500 Kg, BOPP Film-600 Kg)	150000 Nos.
3.	Multicolour Ptd Laminated Drawing Books with St.Foil (Net Cont: Paper 176800 Kg, Board – 8840 Kg, Film- 1768 Kg, St. foil-2210. S. Mtr.)	442000 Nos
4.	Multicolour Printed Varn. Cal.Set with Wiro & Hang (Net Cont: 62400 Kg, Paper Board 4000 Kg, BB Board – 7200 Kg, Wiro-16 Lac.Hgr-1.6 Lac)	160000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Printing Paper Coated 50-150 GSM	555240 Kg
2.	Paper Board Coated Relevant GSM	19941 Kg
3.	Book Binding Board (1.5 mm to 3.00 mm)	44220 kg
4.	BOPP Lamination Film (10-12 Microns)	3116 Kg
5.	Steel Wire-0 (Double Wire)-In loops (1/2” to 1/4”)	1680000 No.
6.	Hanger (Steel Wire Formed) thickness 40-50 mm	168000 No.
7.	U V Varnish	3931 Kg
8.	Stamping Foil	2321 Sq. mtr.
9.	Gum/Glue	5553 Kg
10.	Printing Ink	5553 Kg
11.	Graphic Art Film/PA Aluminum Plate (Lithographic/Thermal)	3% of fob value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:30/14/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
HQ File :01/83/050/00400/AM09/	RLA File :10/24/040/00011/AM09/	Lic.No/Date:1010029504 12.05.2008	Defer Date:11.02.2009

Decision :The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 11.2.2009.

71	Case No.:67/18/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00598/AM09/	RLA File :10/24/040/00005/AM09/	Lic.No/Date:1010029502 12.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.2.2009			

72	Case No.:59/18/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00590/AM09/	RLA File :10/24/040/00215/AM08/	Lic.No/Date:1010029512 14.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.2.2009			

73	Case No.:50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply to the information called for by DBT has been received and sent to DBT for their comments on 8/12/08. The Committee decided to defer the case for four weeks.. Accordingly the case may be re-listed on 11.2.2009.			

74	Case No.:61/14/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
	HQ File :01/83/050/00431/AM09/	RLA File :03/94/040/00071/AM09/	Lic.No/Date:0310471515 16.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC.Div.) forwarded vide their U.O. 46011/73/2008-PC.II dated 29.12.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Film Coating system, Instcoat EN 11 (Containing 73% Methacrylic Acid Copolymer, 12% DEP and 14% Titanium Dioxide)	1 Kg	1. Methacrylic Acid Copolymer 2. Diethyle Phthalate 3. Titanium Dioxide	0.7446 Kg 0.1224 kg 0.1428 kg

75	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division. Accordingly the case may be re-listed on 11.2.2009			

76	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division . Accordingly the case may be re-listed on 11.2.2009			

77	Case No.:27/18/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00558/AM09/	RLA File :03/95/040/00146/AM09/	Lic.No/Date:0310471623 19.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/11/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.			

78	Case No.:5/12/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00346/AM09/	RLA File :02/24/040/00029/AM09/	Lic.No/Date:0210112600 21.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.2009			

79	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.2009			

80	Case No.:31/14/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
	HQ File :01/83/050/00401/AM09/	RLA File :05/24/040/00100/AM09/	Lic.No/Date:0510220920 23.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.36/83 dated 3/12/08. Hence the case is withdrawn.			

81	Case No.:40/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00310/AM09/	RLA File :02/24/040/00008/AM09/	Lic.No/Date:0210112755 26.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of reply to the D/L dated 26/8/2008 from the firm and decided to issue reminder to the firm. Accordingly the case may be re-listed on 11.2.2009.			

82	Case No.:41/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Rejected
	HQ File :01/83/050/00311/AM09/	RLA File :02/24/040/00013/AM09/	Lic.No/Date:0210112756 26.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 26.8.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:41/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00411/AM09/	RLA File :05/24/040/00021/AM09/	Lic.No/Date:0510220941 26.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 13/1/2009 and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.2.2009.			

Case No.:48/14/83-ALC1/2008		Party Name:HENKEL CAC PRIVATE LIMITED		Meet No/Date:42/83-ALC1/2008 14.01.2009		Status:Case Approved	
HQ File :01/83/050/00418/AM09/		RLA File :03/94/040/00108/AM09/		Lic.No/Date:0310472205 28.05.2008		Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC.Div.) forwarded vide their U.O. 46011/11/2006-PC.II dated 25.11.2008 and decided to approve this case as under:-							
Item of Export		Qty	Item of Import		Qty		

84	Prepared Adhesives Based on Plastics (Two component laminating adhesives) (A) Adhesive (Polyurethane Resin containing 100% Resin) (B) Additive (Polyester Resin containing 100% Resin)	1 Kg	1. Polypropylene Glycol 2. Diethylene Glycol 3. Diphenyl Methane 4,4 Diisocyanate 4. Toluene Di isocyanate 5. Phthalic Anhydride 6. Diethylene Glycol	0.213 Kg 0.015 Kg 0.348 Kg 0.199 Kg 0.303 Kg 0.358 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

85	Case No.:49/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00419/AM09/	RLA File :03/94/040/00215/AM09/	Lic.No/Date:0310472304 28.05.2008	Defer Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of reply to the D/L dated 26/8/2008 from the firm and decided to issue reminder to the firm. Accordingly the case may be re-listed on 11.2.2009.				

86	Case No.:66/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00597/AM09/	RLA File :10/24/040/00017/AM09/	Lic.No/Date:1010029668 30.05.2008	Defer Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.2.2009				

87	Case No.:33/18/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00564/AM09/	RLA File :03/95/040/00208/AM09/	Lic.No/Date:0310472952 03.06.2008	Defer Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 11.2.2009.				

88	Case No.:64/18/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00595/AM09/	RLA File :10/24/040/00012/AM09/	Lic.No/Date:1010029682 03.06.2008	Defer Date:11.02.2009

Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 11.2.2009.

89	Case No.: 67/11/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Rejected
	HQ File :01/83/050/00337/AM09/	RLA File :05/24/040/00113/AM09/	Lic.No/Date:0510221581 04.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 26.8.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.: 29/18/83-ALC1/2008	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00560/AM09/	RLA File :03/95/040/00177/AM09/	Lic.No/Date:0310473242 05.06.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 11.2.2009.			

91	Case No.: 3/12/83-ALC1/2008	Party Name:BLS POLYMERS LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00344/AM09/	RLA File :05/24/040/00137/AM09/	Lic.No/Date:0510221660 06.06.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.2009			

92	Case No.: 8/13/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Deffered
	HQ File :01/83/050/00359/AM09/	RLA File :07/24/040/00086/AM09/	Lic.No/Date:0710057825 11.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm. Accordingly the case may be re-listed on 11.2.2009.			

Case No.: 9/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:42/83-ALC1/2008	Status: Case
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93			14.01.2009	Deferred
	HQ File :01/83/050/00360/AM09/	RLA File :05/24/040/00799/AM08/	Lic.No/Date:0510221995 12.06.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 11.2.09.			

94	Case No.:74/14/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00444/AM09/	RLA File :05/24/040/00410/AM08/	Lic.No/Date:0510222309 18.06.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 24/10/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.			

95	Case No.:85/14/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00455/AM09/	RLA File :31/24/040/00080/AM09/	Lic.No/Date:3110034076 18.06.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.			

96	Case No.:90/14/83-ALC1/2008	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00460/AM09/	RLA File :52/24/040/00006/AM09/	Lic.No/Date:5210023763 19.06.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.			

97	Case No.:93/14/83-ALC1/2008	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Rejected
	HQ File :01/83/050/00463/AM09/	RLA File :03/95/040/00264/AM09/	Lic.No/Date:0310475544 19.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 14/9/08 issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:20/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL	Meet No/Date:42/83-ALC1/2008	Status:Case
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98		LIMITED,	14.01.2009	Deferred
	HQ File :01/83/050/00466/AM09/	RLA File :04/24/040/00210/AM08/	Lic.No/Date:0410096648 20.06.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the RLA has been received on 22/12/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.2.2009.			

99	Case No.:22/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00468/AM09/	RLA File :04/24/040/00154/AM08/	Lic.No/Date:0410096650 20.06.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the RLA has been received on 22/12/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.2.2009.			

100	Case No.:96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599 23.06.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 31/12/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.			

101	Case No.:97/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 22.9.08 by this office and also decided to issue reminder to the firm. Accordingly the case may be re-listed on 11.2.2009.			

102	Case No.:98/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00472/AM09/	RLA File :05/24/040/00185/AM09/	Lic.No/Date:0510222603 23.06.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 22.9.08 by this office and also decided to issue reminder to the firm. Accordingly the case may be re-listed on 11.2.2009.			

	Case No.:12/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:42/83-ALC1/2008	Status:Case
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103			14.01.2009	approved
	HQ File :01/83/050/00490/AM09/	RLA File :05/24/040/00222/AM09/	Lic.No/Date:0510222898 26.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.31/83 dated 29/10/08. Hence the case is withdrawn.			

104	Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 5/9/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.			

105	Case No.:5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

106	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

107	Case No.:9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00529/AM09/	RLA File :03/95/040/00322/AM09/	Lic.No/Date:0310478332 11.07.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

108	Case No.:1/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00532/AM09/	RLA File :03/95/040/00298/AM09/	Lic.No/Date:0310478482 14.07.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.

109	Case No.:3/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00534/AM09/	RLA File :03/94/040/00324/AM09/	Lic.No/Date:0310478575 14.07.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued dated 19/11/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

110	Case No.:5/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00536/AM09/	RLA File :03/94/040/00303/AM09/	Lic.No/Date:0310478673 15.07.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued dated 19/11/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

111	Case No.:6/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00537/AM09/	RLA File :03/94/040/00332/AM09/	Lic.No/Date:0310478674 15.07.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued dated 19/11/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

112	Case No.:9/18/83-ALC1/2008	Party Name:B.I.C. AUTO PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00540/AM09/	RLA File :05/24/040/00062/AM09/	Lic.No/Date:0510223821 15.07.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Reminder issued to Jt.DGFT, CLA, N. Delhi. Accordingly the case may be relisted on 11.2.09.			

113	Case No.:15/18/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00546/AM09/	RLA File :08/24/040/00077/AM09/	Lic.No/Date:0810073363 17.07.2008	Defer Date:04.02.2009

Decision : The case was listed in the M.No.41/09 dated 7/12/08 and defer for 4/2/09

Case No.:12/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
HQ File :01/83/050/00543/AM09/	RLA File :05/24/040/00148/AM09/	Lic.No/Date:0510223976 17.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O.No.Nil dated 14.1.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of item	Quantity
1.	Booklet (2 Leaf) + Inlay (1 Leaf) Printed QTY – 15000000 SET Net Weight of Export for Paper – 90540.0 Kgs. Printed on 130 GSM of coated paper	90540 Kg
2.	Index (1 Leaf) + Inlay (1 Leaf) Printed QTY- 15000000 SET Net Weight of Export for Paper – 62483.0 Kgs Printed on 130 GSM of coated paper	62483 Kg
3.	Booklet (2 Leaf) Printed QTY-10000000 Nos Net Weight of Export for Paper – 37410.0 Kgs Printed on 130 GSM of coated paper	37410 Kg
4.	Index Card Printed QTY – 20000000 Nos Net Weight of export for paper – 37410.0 Kgs Printed on 130 GSM of coated paper	37410 Kg
5.	Back Sticker Printed QTY- 1000000 Nos Net Weight of export – 2810.8 Kgs Printed on 163 GSM of art paper	2810.800 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Coated Paper 50-150 GSM	250.627 MT
2.	Printing Ink	2278.000 Kg
3.	Digital Plate	1149.000 Nos
4.	Self Adhesive Chromo Art paper (Sinarmas) 163 GSM. QTY – 98.000 Ream (3091.7 Kgs)	2950.5 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

115	Case No.: 13/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00544/AM09/	RLA File :05/24/040/00206/AM09/	Lic.No/Date:0510223981 17.07.2008	Defer Date:11.02.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 14.1.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of Art Card in Export. 2. Exact GSM of paper to be imported Accordingly the case may be re-listed on 11.2.2009.			

116	Case No.: 14/18/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Rejected
	HQ File :01/83/050/00545/AM09/	RLA File :05/24/040/00261/AM09/	Lic.No/Date:0510223985 17.07.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 22/9/08 issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

117	Case No.: 70/18/83-ALC1/2008	Party Name:SHREE SHIVAJI GLOBAL EXPORTS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00601/AM09/	RLA File :12/24/040/00001/AM09/	Lic.No/Date:1210005831 18.07.2008	Defer Date:11.02.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC (SSI). Accordingly the case may be re-listed on 11.2.2009.			

118	Case No.: 75/18/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00606/AM09/	RLA File :02/24/040/00091/AM09/	Lic.No/Date:0210115146 21.07.2008	Defer Date:11.02.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

119	Case No.:19/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00626/AM09/	RLA File :04/24/040/00096/AM09/	Lic.No/Date:0410097557 25.07.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm and also decided to issue reminder to RLA/firm. Accordingly the case may be relisted on 11.2.09.			

120	Case No.:20/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00627/AM09/	RLA File :04/24/040/00102/AM09/	Lic.No/Date:0410097558 25.07.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm and also decided to issue reminder to RLA/firm. Accordingly the case may be relisted on 11.2.09.			

121	Case No.:22/19/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
	HQ File :01/83/050/00629/AM09/	RLA File :34/24/040/00071/AM09/	Lic.No/Date:3410021925 25.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC.Div.) forwarded vide their U.O. 46011/67/2008-PC.II dated 24.11.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Filler – Calcium Carbonate Masterbatch (Containing 20% LLDPE, 80% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2060 Kg 0.8240 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

122	Case No.:1/21/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447 06.08.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

	Case No.:7/21/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
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123	HQ File :01/83/050/00648/AM09/	RLA File :03/94/040/00454/AM09/	Lic.No/Date:0310481530 06.08.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

124	Case No.:10/21/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00651/AM09/	RLA File :05/24/040/00272/AM09/	Lic.No/Date:0510225102 07.08.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

125	Case No.:17/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
	HQ File :01/83/050/00658/AM09/	RLA File :10/24/040/00035/AM09/	Lic.No/Date:1010030508 08.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP /03/08 dt. 9.1.2009 offered by them that the weighted average yield comes to 9.5% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	10000 Kg	Light Black Pepper (Light Berries)	100.000 MT
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

126	Case No.:20/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00661/AM09/	RLA File :10/24/040/00032/AM09/	Lic.No/Date:1010030533 11.08.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

127	Case No.:21/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
	HQ File :01/83/050/00662/AM09/	RLA File :10/24/040/00033/AM09/	Lic.No/Date:1010030534 11.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP /03/08 dt. 9.1.2009 offered by them that the weighted average yield comes to 9.04% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000 Kg	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

128	Case No.:22/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00663/AM09/	RLA File :10/24/040/00034/AM09/	Lic.No/Date:1010030536 11.08.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

129	Case No.:23/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00664/AM09/	RLA File :10/24/040/00036/AM09/	Lic.No/Date:1010030538 11.08.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

130	Case No.:24/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00665/AM09/	RLA File :10/24/040/00037/AM09/	Lic.No/Date:1010030539 11.08.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

131	Case No.:31/21/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Mines. Accordingly the case may be re-listed on 11.2.2009.			

132	Case No.:1/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00676/AM09/	RLA File :04/24/040/00128/AM09/	Lic.No/Date:0410097969 13.08.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply			

from the firm to the D/L dated 12/11/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.

133	Case No.:2/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00677/AM09/	RLA File :04/24/040/00120/AM09/	Lic.No/Date:0410097970 13.08.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.			

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Case No.:7/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status :Case Approved
HQ File :01/83/050/00682/AM09/	RLA File :10/24/040/00061/AM09/	Lic.No/Date:1010030607 14.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNT /03/08 dt. 9.1.2009 offered by them that the weighted average yield comes to 1.17% whereas the firm has applied at 3% yield, the Committee decided to approve the case at 3% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Curcumin Powder (Oleoresin Turmeric 95%)	15000 Kg	Turmeric	500000 Kg
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

135	Case No.:10/22/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00685/AM09/	RLA File :07/24/040/00243/AM09/	Lic.No/Date:0710059148 18.08.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 7.8.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 11.2.2009.			

136	Case No.:11/22/83-ALC1/2008	Party Name:SPECTRAMIX PLASTICS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00686/AM09/	RLA File :34/24/040/00072/AM09/	Lic.No/Date:3410022095 18.08.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.2009.

137	Case No.:12/22/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00687/AM09/	RLA File :03/95/040/00402/AM09/	Lic.No/Date:0310482779 18.08.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

138	Case No.:4/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00753/AM09/	RLA File :03/95/040/00504/AM09/	Lic.No/Date:0310485558 08.09.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

139	Case No.:5/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00754/AM09/	RLA File :03/95/040/00429/AM09/	Lic.No/Date:0310485564 08.09.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

140	Case No.:6/25/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00755/AM09/	RLA File :02/24/040/00139/AM09/	Lic.No/Date:0210117155 09.09.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

141	Case No.:8/25/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00757/AM09/	RLA File :03/94/040/00557/AM09/	Lic.No/Date:0310485846 10.09.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

142	Case No.:10/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00759/AM09/	RLA File :10/24/040/00074/AM09/	Lic.No/Date:1010030918 10.09.2008	Defer Date:11.02.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.2.2009.

143	Case No.:6/26/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
	HQ File :01/83/050/00771/AM09/	RLA File :03/94/040/00559/AM09/	Lic.No/Date:0310486130 11.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC.Div.) forwarded vide their U.O. 46011/11/2006-PC.II dated 25.11.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Prepared Adhesives Based on Plastics (Two component laminating adhesives)	1 Kg	1. Polypropylene Glycol	0.213 Kg
	(A) Adhesive (Polyurethane Resin containing 100% Resin)		2. Diethylene Glycol	0.015 Kg
	(B) Additive (Polyester Resin containing 100% Resin)		3. Diphenyl Methane 4,4 Diisocyanate	0.348 Kg
			4. Toluene Di isocyanate	0.199 Kg
			5. Phthalic Anhydride	0.303 Kg
			6. Diethylene Glycol	0.358 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

144	Case No.:3/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00768/AM09/	RLA File :05/24/040/00300/AM09/	Lic.No/Date:0510227383 12.09.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.			

145	Case No.:4/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00769/AM09/	RLA File :05/24/040/00318/AM09/	Lic.No/Date:0510227384 12.09.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/08 issued by this office. Accordingly the case may be re-listed on 11.02.2009.			

	Case No.:10/26/83-ALC1/2008	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
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HQ File :01/83/050/00775/AM09/	RLA File :04/24/040/00033/AM09/	Lic.No/Date:0410098578 15.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/4/2001-Ch.II dated 19.7.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Tannic Acid Purity min.98% Gallic acid 0.1% max. Digallic acid 0.75% max. Trigallic acid 1.75% max.	1 Kg	1. Gallnuts containing tannic acid max. 45% 2. Acetone (purity min.97%) 3. Activated carbon	2.7 Kg 2.30 Kg 0.04 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

147	Case No.:11/26/83-ALC1/2008	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00776/AM09/	RLA File :08/24/040/00050/AM09/	Lic.No/Date:0810074735 16.09.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

148	Case No.:15/26/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00780/AM09/	RLA File :03/94/040/00552/AM09/	Lic.No/Date:0310486638 16.09.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

149	Case No.:17/26/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00782/AM09/	RLA File :05/24/040/00013/AM09/	Lic.No/Date:0510227615 16.09.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.2009.			

	Case No.:1/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
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150	HQ File :01/83/050/00861/AM09/	RLA File :03/94/040/00154/AM08/	Lic.No/Date:0310489069 06.10.2008	Defer Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 11/12/08 issued by Deptt. of C&PC(Chem.Div.) Accordingly the case may be re-listed on 11.02.2009.				

151	Case No.:4/30/83-ALC1/2008		Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
	HQ File :01/83/050/00864/AM09/	RLA File :03/94/040/00527/AM09/	Lic.No/Date:0310489196 06.10.2008	Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/94/2006-Ch.II dated 1.4.2008 and decided to approve this case as under:-				
	Item of Export	Qty	Item of Import	Qty	
	Lauric Myristic Amido Propyl Amine Oxide (Active content 32% min.).	1 Kg	1. Lauric Acid 2. Myristic Acid 3. Dimethyl Amino Propyl Amine	0.177 Kg 0.059 Kg 0.111 Kg	
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

152	Case No.:16/30/83-ALC1/2008		Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00876/AM09/	RLA File :03/94/040/00623/AM09/	Lic.No/Date:0310489392 07.10.2008	Defer Date:11.02.2009	
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.				

153	Case No.:17/30/83-ALC1/2008		Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00877/AM09/	RLA File :03/94/040/00438/AM08/	Lic.No/Date:0310489393 07.10.2008	Defer Date:11.02.2009	
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/08 issued by Deptt. of C&PC (Chem.Div.) . Accordingly the case may be re-listed on 11.02.2009.				

	Case No.:5/30/83-ALC1/2008		Party Name:ALOK INDUSTRIES	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HO File :01/83/050/00865/AM09/	RI A File :05/24/040/00434/AM09/	Lic No/Date:0510229058	Defer	

154			08.10.2008	Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.2009.				

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Case No.:18/30/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status :Case Approved
HQ File :01/83/050/00878/AM09/	RLA File :03/94/040/00575/AM09/	Lic.No/Date:0310489606 08.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) dated 14/1/09 offered by him the Committee decided to approve the case as under:-			
Item of Export	Qty	Item of Import	Qty
SOLAR PME 900 Electroplating Reaction Product – Chemical Name – Ethoxylated Propargyl Alcohol	1 Kg	Propargyl Alcohol	0.620 Kg
SOLARAR BEO 252 Electroplating Reaction Product – Chemical Name – Ethoxylated 2 Butyne 1,4 DIOL	1 Kg	Butynediol	1.080 Kg
SOLAR DEP 50 Electroplating Reaction Product – Chemical Name – N-Diethyl- 2 Propyne Ammonium Sulfate	1 Kg	Propargyl Alcohol	1.520000 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.:19/30/83-ALC1/2008		Party Name:GRAUER & WEIL (INDIA) LIMITED,		Meet No/Date:42/83-ALC1/2008 14.01.2009		Status :Case Approved	
HQ File :01/83/050/00879/AM09/		RLA File :03/94/040/00556/AM09/		Lic.No/Date:0310489610 08.10.2008		Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) dated 14/1/09 offered by him the Committee decided to approve the case as under:-							
Item of Export		Qty	Item of Import		Qty		

156	SOLAR PPS 8000 Electroplating Reaction Product – Chemical Name – 1-(2 Hydroxy-3- Sulphopropyl) Pyridinium Hydroxide, Inner Salt	1 Kg	1. Epichlorohydrin 2. Pyridine	0.528 Kg 0.405 Kg
	SOLAR PME 900 Electroplating Reaction Product – Chemical Name – Ethoxylated Propargyl Alcohol	1 Kg	Propargyl Alcohol	0.620 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

157	Case No.: 20/30/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Deffered
	HQ File :01/83/050/00880/AM09/	RLA File :03/95/040/00611/AM09/	Lic.No/Date:0310489626 08.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 19/11/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

158	Case No.: 21/30/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deffered
	HQ File :01/83/050/00881/AM09/	RLA File :03/94/040/00682/AM09/	Lic.No/Date:0310489842 10.10.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 19/11/08. Accordingly the case may be relisted on 11.2.09			

159	Case No.: 22/30/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deffered
	HQ File :01/83/050/00882/AM09/	RLA File :03/94/040/00660/AM09/	Lic.No/Date:0310489846 10.10.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 11.2.09.			

160	Case No.:23/30/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00883/AM09/	RLA File :03/94/040/00608/AM09/	Lic.No/Date:0310489851 10.10.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 19.11.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 11.2.2009.			

161	Case No.:24/30/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00884/AM09/	RLA File :03/94/040/00679/AM09/	Lic.No/Date:0310489854 10.10.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

162	Case No.:8/30/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00868/AM09/	RLA File :09/24/040/00281/AM09/	Lic.No/Date:0910035608 13.10.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

163	Case No.:9/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00869/AM09/	RLA File :10/24/040/00177/AM08/	Lic.No/Date:1010031199 13.10.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

164	Case No.:13/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00873/AM09/	RLA File :10/24/040/00077/AM09/	Lic.No/Date:1010031203 13.10.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

	Case No.:26/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
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165	HQ File :01/83/050/00886/AM09/	RLA File :03/94/040/00526/AM09/	Lic.No/Date:0310490032 13.10.2008	Defer Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 11.12.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 11.2.2009.				

166	Case No.:27/30/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00887/AM09/	RLA File :03/94/040/00642/AM09/	Lic.No/Date:0310490061 13.10.2008	Defer Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of Fertilizer for comments and defer the case for four weeks. Accordingly the case may be re-listed on 11.2.2009.				

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Case No.:28/30/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved								
HQ File :01/83/050/00888/AM09/	RLA File :03/94/040/00591/AM09/	Lic.No/Date:0310490067 13.10.2008	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) dated 13/1/09 offered by him the Committee decided to approve the case as under:-											
<table><tr><th>Item of Export</th><th>Qty</th><th>Item of Import</th><th>Qty</th></tr><tr><td>ZINCOSEAL 600 2X Containing 40% Lithium Polysilicate and 2% of Silquest</td><td>1 Kg</td><td>1. Lithium Polysilicate 2. Silquest Silane (Glycedoxy Methyl tri methoxy silane)</td><td>0.400 Kg 0.200 Kg</td></tr></table>	Item of Export	Qty	Item of Import	Qty	ZINCOSEAL 600 2X Containing 40% Lithium Polysilicate and 2% of Silquest	1 Kg	1. Lithium Polysilicate 2. Silquest Silane (Glycedoxy Methyl tri methoxy silane)	0.400 Kg 0.200 Kg			
Item of Export	Qty	Item of Import	Qty								
ZINCOSEAL 600 2X Containing 40% Lithium Polysilicate and 2% of Silquest	1 Kg	1. Lithium Polysilicate 2. Silquest Silane (Glycedoxy Methyl tri methoxy silane)	0.400 Kg 0.200 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE											

168	Case No.:29/30/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00889/AM09/	RLA File :05/24/040/00441/AM09/	Lic.No/Date:0510229128 13.10.2008	Defer Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.2.2009.				

169	Case No.:30/30/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00890/AM09/	RLA File :03/95/040/00559/AM09/	Lic.No/Date:0310490095 14.10.2008	Defer Date:11.02.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.

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Case No.: 31/30/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Approved
HQ File :01/83/050/00891/AM09/	RLA File :03/95/040/00219/AM09/	Lic.No/Date:0310490103 14.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/96/2005-Ch.II dated 5.1.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Boron Tri Fluoride	1 Kg	1. Fluorspar (Acid Grade)	2.60 kg
BF3 Gas		2. Boric Acid	1.048 Kg
		3. Sulphur	0.800 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

171	Case No.: 32/30/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00892/AM09/	RLA File :05/24/040/00229/AM09/	Lic.No/Date:0510229134 14.10.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

172	Case No.: 33/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00893/AM09/	RLA File :03/94/040/01350/AM08/	Lic.No/Date:0310490227 14.10.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 12.11.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 11.2.2009.			

173	Case No.: 4/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status: Case Deferred
	HQ File :01/83/050/00950/AM09/	RLA File :05/24/040/00438/AM09/	Lic.No/Date:0510230212 03.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

174	Case No.:6/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00952/AM09/	RLA File :05/24/040/00467/AM09/	Lic.No/Date:0510230218 03.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

175	Case No.:7/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00953/AM09/	RLA File :05/24/040/00379/AM09/	Lic.No/Date:0510230219 03.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

176	Case No.:8/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00954/AM09/	RLA File :05/24/040/00433/AM09/	Lic.No/Date:0510230223 03.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

177	Case No.:9/33/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 04.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

178	Case No.:10/33/83-ALC1/2008	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00956/AM09/	RLA File :34/24/040/00114/AM09/	Lic.No/Date:3410022643 05.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

179	Case No.:11/33/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00957/AM09/	RLA File :05/24/040/00495/AM09/	Lic.No/Date:0510230359 05.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

	Case No.:14/33/83-ALC1/2008	Party Name:NAVIN FLUORINE	Meet No/Date:42/83-ALC1/2008	Status:Case
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180		INTERNATIONAL LIMITED	14.01.2009	Deferred
	HQ File :01/83/050/00960/AM09/	RLA File :03/95/040/00601/AM09/	Lic.No/Date:0310493051 05.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

181	Case No.:12/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00958/AM09/	RLA File :05/24/040/00421/AM09/	Lic.No/Date:0510230387 06.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

182	Case No.:13/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00959/AM09/	RLA File :05/24/040/00453/AM09/	Lic.No/Date:0510230388 06.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

183	Case No.:15/33/83-ALC1/2008	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00961/AM09/	RLA File :03/94/040/00491/AM09/	Lic.No/Date:0310493217 06.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

184	Case No.:18/33/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00964/AM09/	RLA File :05/24/040/00507/AM09/	Lic.No/Date:0510230564 07.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

185	Case No.:23/33/83-ALC1/2008	Party Name:SHREYAS INDIA PVT. LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00969/AM09/	RLA File :13/24/040/00019/AM09/	Lic.No/Date:1310027277 07.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

	Case No.:21/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
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186	HQ File :01/83/050/00967/AM09/	RLA File :05/24/040/00439/AM09/	Lic.No/Date:0510230612 10.11.2008	Defer Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.				

187	Case No.:22/33/83-ALC1/2008	Party Name:SHRISTI ENGINEERS & CONSULTANTS.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00968/AM09/	RLA File :08/24/040/00105/AM09/	Lic.No/Date:0810075890 11.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

188	Case No.:28/33/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00974/AM09/	RLA File :03/94/040/00661/AM09/	Lic.No/Date:0310493807 11.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

189	Case No.:29/33/83-ALC1/2008	Party Name:HIKAL LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/00975/AM09/	RLA File :03/94/040/00654/AM09/	Lic.No/Date:0310493814 11.11.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

190	Case No.:1/37/83-ALC1/2008	Party Name:PODDAR PIGMENTS LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01044/AM09/	RLA File :13/24/040/00020/AM09/	Lic.No/Date:1310027426 27.11.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

191	Case No.:1/38/83-ALC1/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01047/AM09/	RLA File :04/24/040/00210/AM09/	Lic.No/Date:0410100355 27.11.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

192	Case No.:2/38/83-ALC1/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01048/AM09/	RLA File :04/24/040/00211/AM09/	Lic.No/Date:0410100356 27.11.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

193	Case No.:2/37/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01045/AM09/	RLA File :09/24/040/00336/AM09/	Lic.No/Date:0910036138 01.12.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

194	Case No.:3/37/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01046/AM09/	RLA File :09/24/040/00073/AM08/	Lic.No/Date:0910036140 01.12.2008	Defer Date:04.02.2009
	Decision : The case was listed in the M.No.41/83 dated 7/1/09 and defer for 4/2/09.			

195	Case No.:3/38/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01049/AM09/	RLA File :02/24/040/00204/AM09/	Lic.No/Date:0210120527 02.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

196	Case No.:4/38/83-ALC1/2008	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01050/AM09/	RLA File :03/95/040/00217/AM09/	Lic.No/Date:0310496307 03.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 14.1.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of Cetometrogol 1000. 2. Details of manufacturing process. Accordingly the case may be re-listed on 11.2.2009.			

197	Case No.:5/38/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01051/AM09/	RLA File :04/24/040/00152/AM09/	Lic.No/Date:0410100523 03.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

198	Case No.:6/38/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01052/AM09/	RLA File :03/94/040/00853/AM09/	Lic.No/Date:0310496490 04.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

199	Case No.:7/38/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01053/AM09/	RLA File :03/94/040/00780/AM09/	Lic.No/Date:0310496504 04.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

200	Case No.:8/38/83-ALC1/2008	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01054/AM09/	RLA File :35/24/040/00047/AM09/	Lic.No/Date:3510025320 05.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

201	Case No.:9/38/83-ALC1/2008	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01055/AM09/	RLA File :03/95/040/00748/AM09/	Lic.No/Date:0310496607 05.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

	Case No.:10/38/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:42/83-ALC1/2008	Status:Case
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202			14.01.2009	Deferred
	HQ File :01/83/050/01056/AM09/	RLA File :02/24/040/00214/AM09/	Lic.No/Date:0210120833 08.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 11.2.09.			

203	Case No.:11/38/83-ALC1/2008	Party Name: BAYER CROPS SCIENCE LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01057/AM09/	RLA File :03/94/040/00822/AM09/	Lic.No/Date:0310496806 08.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 11.2.09.			

204	Case No.:1/42/83-ALC1/2008	Party Name: THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

205	Case No.:2/42/83-ALC1/2008	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01127/AM09/	RLA File :03/95/040/00660/AM09/	Lic.No/Date:0310500098 29.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

206	Case No.:3/42/83-ALC1/2008	Party Name: B & A MULTI WALL PACKAGING LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01128/AM09/	RLA File :02/24/040/00240/AM09/	Lic.No/Date:0210121614 30.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

207	Case No.:4/42/83-ALC1/2008	Party Name: LETRA GRAPHIX PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01129/AM09/	RLA File :08/24/040/00195/AM09/	Lic.No/Date:0810077033 30.12.2008	Defer Date:11.02.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.

208	Case No.:5/42/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01130/AM09/	RLA File :04/24/040/00229/AM09/	Lic.No/Date:0410101306 30.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

209	Case No.:6/42/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01131/AM09/	RLA File :04/24/040/00228/AM09/	Lic.No/Date:0410101311 30.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

210	Case No.:7/42/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01132/AM09/	RLA File :04/24/040/00225/AM09/	Lic.No/Date:0410101313 30.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

211	Case No.:8/42/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01133/AM09/	RLA File :04/24/040/00208/AM09/	Lic.No/Date:0410101315 30.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

212	Case No.:9/42/83-ALC1/2008	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01134/AM09/	RLA File :52/24/040/00026/AM09/	Lic.No/Date:5210025096 30.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

213	Case No.:10/42/83-ALC1/2008	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01135/AM09/	RLA File :11/24/040/00066/AM09/	Lic.No/Date:1110019284 31.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

214	Case No.:12/42/83-ALC1/2008	Party Name:RUPANA PAPER MILLS PVT. LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01137/AM09/	RLA File :05/24/040/00985/AM08/	Lic.No/Date:0510233641 31.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

215	Case No.:13/42/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01138/AM09/	RLA File :05/24/040/00644/AM09/	Lic.No/Date:0510233643 31.12.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

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Case No.:11/42/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Approved
HQ File :01/83/050/01136/AM09/	RLA File :03/95/040/00724/AM09/	Lic.No/Date:0310500752 01.01.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/89/2008-Ch.III dated 30.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Yellow Blend 8120 Containing Titanium Dioxide 50% Tartrazine 22% Sunset Yellow 28%	1 Kg	1. Titanium Dioxide 2. Dimethyl Acetal Succinate 3. Sulphanilic Acid 4. Sodium Nitrite 5. Soda Ash 6. Beta Naphthol	0.505 kg 0.123 kg 0.329 Kg 0.142 Kg 0.251 Kg 0.138 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

217	Case No.:16/42/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01141/AM09/	RLA File :31/24/040/00262/AM09/	Lic.No/Date:3110036827 01.01.2009	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to case refer to Deptt. Of C&PC (PC.Div) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11/2/2009.			

218	Case No.:14/42/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01139/AM09/	RLA File :34/24/040/00101/AM09/	Lic.No/Date:3410023128 02.01.2009	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

219	Case No.:15/42/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01140/AM09/	RLA File :34/24/040/00137/AM09/	Lic.No/Date:3410023129 02.01.2009	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

220	Case No.:19/42/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01144/AM09/	RLA File :31/24/040/00261/AM09/	Lic.No/Date:3110036881 02.01.2009	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to case refer to Deptt. Of C&PC (PC.Div) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11/2/2009.			

221	Case No.:17/42/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01142/AM09/	RLA File :09/24/040/00107/AM06/	Lic.No/Date:0910036574 05.01.2009	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

	Case No.:18/42/83-ALC1/2008	Party Name:SUMAX ENGINEERING P.LTD	Meet No/Date:42/83-ALC1/2008	Status:Case
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222			14.01.2009	Deferred
	HQ File :01/83/050/01143/AM09/	RLA File :09/24/040/00200/AM09/	Lic.No/Date:0910036580 05.01.2009	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.2.2009.			

223	Case No.:20/42/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:42/83-ALC1/2008 14.01.2009	Status:Case Deferred
	HQ File :01/83/050/01145/AM09/	RLA File :03/94/040/00773/AM09/	Lic.No/Date:0310501373 06.01.2009	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.2.2009.			

Date:21.01.2009
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer